

**IN THE COURT OF SH. PULASTYA PRAMACHALA,
SPECIAL JUDGE CBI - 13, (PC ACT)
ROUSE AVENUE DISTRICT COURT, NEW DELHI**

CBI v. Dilip & Ors.

RC-DAI-2021-A-0019-CBI-ACB-New Delhi

U/s. 7 of Prevention of Corruption Act 1988 (As amended in 2018) & 120 IPC

23.04.2021 (At 10:22 AM)

Present : Sh. Mohd. Shakeel, Id. Sr. PP and Sh. Neelmani, Id. PP for CBI along with IO/Insp. Mukesh Kumar Mishra.

Sh. Ashish Aggarwal, Id. counsel for applicant/accused Sh. Amit Negi.

Sh. Daljeet Singh (reader), Sh. Ganesh Singh Rawat (P.A.), Sh. Tarun Aggarwal (ahalmad) and Sh. Rajeev Kumar (P.A.) of this court, are present through video conference.

(Through Cisco Webex Meeting App)

First bail application under Section 439 Cr.P.C, moved on behalf of applicant/accused Sh. Amit Negi, has been received by way of assignment, on the designated e-mail address of this court. Copy of this application has been forwarded to CBI.

Hearing of this application is being hosted by Sh. Daljeet Singh, reader of this court on designated video conference link of this court. It is certified that audio and video quality of the hearing remained satisfactory to conclude the hearing. Put up for reply/argument on this application on 27.04.2021 at 10:00 AM, through video conference.

This order is being passed and digitally signed at my residential office. Copy of order is being transmitted to ahalmad electronically, for compliance and for uploading on the website.

(Pulastya Pramachala)
Special Judge (CBI-13), PC Act,
RADDC, New Delhi/23.04.2021